

from the Chair, they must be expunged. That is a request I am making. The Chairman did permit my point of order. Kindly go through it. She said that they will be expunged.

SHRI K. GOPAL: Here the people demand quorum. When the quorum was not there, still the House went on. This is also we want to bring to your notice. It is unfair. The gentleman was talking about democracy. Is this the way to bulldoze the House? It is very unfair. (Interruptions).

MR. SPEAKER: Order, order. I am on my legs now. I have gone through the proceedings.

PROF. P. G. MAVALANKAR: Kindly read the whole thing.

MR. SPEAKER: I have gone through the entire proceedings. I shall certainly see that these things do not happen in future. You must forgive us. Or we must forgive you. These are not matters to be raised.

SHRI K. GOPAL: We do not want you to forgive us. We have done nothing. We do not want to quarrel. What have you done to us?

MR. SPEAKER: I am saying this in this particular matter.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want half a minute to say something about the Garden Reach Workshop and the Bharat Electronics Ltd. where we have lost Rs. 15 crores.

MR. SPEAKER: Mr. Bosu, this is not the subject. I have told you to give notice under Rule 337. If you raise it now, then I cannot allow you to raise it under Rule 337.

Now, Papers to be laid on the Table. **Shri Advani.**

12.08 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF INFORMATION AND BROADCASTING FOR 1979-80.

THE MINISTER OF INFORMATION AND BROADCASTING (**SHRI L. K. ADVANI**): I beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1979-80. [Placed in Library. See No. LT-4308/79].

THIRD AND FINAL REPORT OF SHAH¹ COMMISSION OF INQUIRY AND A STATEMENT FOR DELAY IN LAYING THE REPORT, NOTIFICATION UNDER FOREIGN ACT, 1946 AND A STATEMENT FOR NOT LAYING THE

HINDI VERSION OF THE NOTIFICATION.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (**SHRI LARANG SAI**): Sir, on behalf of Shri Dhanik Lal Mandal, I beg to lay on the Table—

- (1) A copy of the Third and Final Report *(Hindi version dated the 6th August, 1978 of Shah Commission of Inquiry set up to inquire into the misuse of authority, excesses and malpractices committed during the Emergency.
- (2) A statement (Hindi and English versions) giving reasons for delay in laying the above Report.

[Placed in Library. See No. LT-4309/79].

- (3) A copy of Notification No. S.O. 1086 published in Gazette of India dated the 31st March, 1979 rescinding with immediate effect the foreigners from Uganda Order, 1972, under sub-se-

*The English version of the Report was laid on the Table on the 31st August, 1978.

tion (2) of Section 3A of the Foreigners Act, 1946.

- (4) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Notification mentioned at (3) above [Placed in Library. See No LT-4310/79]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, ELECTRONICS SCIENCE AND TECHNOLOGY (PROF SHER SINGH) I beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1979-80 [Placed in Library See No LT-4311/79]

12.10 hrs

PUBLIC ACCOUNTS COMMITTEE
HUNDRED AND TWENTY-FOURTH REPORT
SHRI P V NARASIMHA RAO
(Hanamkonda) I beg to present the Hundred and twenty-fourth Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Twentieth Report on Purchase of Tents Assembly Spring- Angola Shunting and Gun Metal Ingots

12.11 hrs

COMMITTEE ON PUBLIC UNDERTAKINGS
FORTIETH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour) I beg to present the Fortieth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Seventy-Fifth Report of the Committee (Fifth Lok Sabha) on National Coal Development Corporation Limited

PROF P. G. MAVALANKAR (Gandhinagar): Mr Speaker, Sir, I want to make a submission in respect of item No 7. The order paper says, Shri H M Patel to make a statement regarding the situation in Jamshedpur" The foot note says that it is to be made at 5 PM and to be followed by a discussion. My submission is that if the statement is made at this point of time then we will be able to consider it, and then we can have a meaningful discussion. But if it comes at 5 PM followed by a discussion then it may not be possible to have a meaningful discussion.

MR SPEAKER I do not have any objection if the statement is ready I shall request the Minister to make the statement at 2 P M

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) I will check up and let you know

SHRI SAUGATA ROY Sir, I have another request that the discussion time be not limited to two hours (Interruptions)

MR SPEAKER Although it is not on the Order Paper yet I have permitted Mr George Fernandes to make a statement regarding the Commission of Inquiry on Large Industrial Houses headed by Justice Shri A K Sarkar as it is of urgent public importance

12.13 hrs.

STATEMENT RE COMMISSION OF INQUIRY ON LARGE INDUSTRIAL HOUSES (SARKAR COMMISSION)

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES). Sir, As the Honourable House is aware, the Commission of Inquiry on Large Industrial Houses (Sarkar Commission) under the chairmanship of Shri A. K. Sarkar, formerly Chief Justice of Supreme Court was appointed by Government of India by a Notification issued on 18-2-1979. According to the